

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.619/2004

New Delhi, this the 14<sup>th</sup> day of February, 2005

Hon'ble Shri Justice M.A.Khan, Vice-Chairman(J)  
Hon'ble Shri S.K.Naik, Member(A)

D.N.Prasad  
E92,DDA Flats  
New Ranjit Nagar, New Delhi .. . . . .  
(Shri S.N.Anand, Advocate) . . . . .  
Applicant

versus

Union of India, through  
1. Secretary  
Ministry of Defence  
South Block, New Delhi  
2. Chief of Naval Staff, through  
Director General of Naval Armament  
Inspectorate, West Block V, Wing No.6  
RK Puram, New Delhi  
3. Flag Officer Commanding-in-Chief  
Hqrs.Western naval Command  
Shahid Bhagat Singh Road, Mumbai .. . . . .  
Resplondents

(Shri Rajeev Kumar, proxy for Shri J.B.Mudgal Advocate)

ORDER(oral)

Shri Justice M.A.Khan

The present OA has been filed by the applicant assailing the order dated 15.1.2004 (Annexure-A) whereby the applicant was informed that he has failed to qualify in the DQE for the grade of Foreman (Ammn.). He has also sought relief for a direction to promote him to the post of Foreman on the ground that he had already passed the qualifying examination and his name was included in the select list for promotion to the grade of Foreman(Ammn.).

2. At the time of hearing learned counsel for the applicant has submitted that during the pendency of this OA, respondents have considered promotion of some ~~candidates~~ who are junior to the applicant in service and have also granted them promotion from the post of Foreman Grade I to the post of Assistant Foreman (Ammn.). He has submitted that in view of these subsequent developments the present OA may be disposed off and liberty may be granted to the applicant to submit a detailed representation before the respondents for redressal of his grievances and that a direction be given to the respondents to consider the said representation of the applicant and dispose it off by a reasoned and speaking order within a stipulated time. Learned counsel for the respondents does not oppose this request.

*in accordance to the*

3. We are inclined to accede to the request of the learned counsel for the applicant. Accordingly, we dispose of this OA by allowing the applicant to submit a detailed representation for redressal of his grievances to Respondents No.2 and 3 within two weeks. Upon receipt of the said representation, we direct the respondents No.2 and 3 to dispose it off by a reasoned and speaking order within three months from the date of receipt of a copy of this order and the representation.

4. The OA is disposed off in the aforesaid terms, leaving the parties to bear their own costs.

~~Deputy~~  
(S.K. Naik)  
Member(A)

~~Learned Counsel~~  
(M.A. Khan)  
Vice-Chairman(J)

/gtv/